

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 463 199 3

DATE OF DECISION 18.3.93

V. Padmavathy Applicant (s)

Mr. C. V. Vasudevan Advocate for the Applicant (s)
M. M. V. Thambau
Versus

The Asst. Engineer, Phones, Kottarakkara and others Respondent (s)

Mr. Joy George, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P. Mukerji VICE CHAIRMAN

The Hon'ble Mr. A. V. Haridasan JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? M
4. To be circulated to all Benches of the Tribunal? N

JUDGEMENT

MR. S. P. Mukerji VICE CHAIRMAN

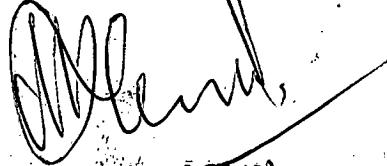
We have heard learned counsel for both parties on this application in which the applicant has prayed for regularisation in a group-D post by virtue of her part-time casual service from 23.8.82 and full time service from 7.12.1992.

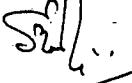
2. When the case came up for admission, learned counsel appearing on both sides agreed that the application can be disposed of with appropriate direction regarding disposal of the representation filed by the applicant on 16.1.93 as at Annexure-III. Learned counsel for the applicant however, prayed that the representation may be directed to be

disposed of keeping in view the principles evolved by this Tribunal in its judgment in O.A. 853/90 decided on 6.6.1991 whereby a part-time Chowkidar of the Postal Department was directed to be regularised based on his part-time service as a Watchman with retrospective effect.

3. In the above light, we admit the application and dispose of the same with direction to the Respondent No. 2 to dispose of the representation of the applicant dated 16.1.93 as at Annexure-III within a period of two months from the date of communication of this judgment keeping in view the scheme of temporary status and regularisation promulgated by the Department w.e.f. 7.11.89 as also the principle evolved by this Tribunal in its judgment dated 6.6.91 in O.A. 853/90. If the representation is readily available, its copy at Annexure-III shall be disposed of on the above lines and the order thereon communicated to the applicant within the aforesaid period.

4. There shall be no order as to costs.


(A. V. HARIDASAN)
JUDICIAL MEMBER


S. P. MUKERJI
VICE CHAIRMAN

18.3.93

kmn